

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

**O.A. No.73 OF 2007**

**Friday this the 15th day of June, 2007**

**CORAM :**

**HON'BLE Dr.K.B.S.RAJAN, JUDICIAL MEMBER  
HON'BLE Dr. K.S.SUGATHAN, ADMINISTRATIVE MEMBER**

**Anil Rajendran  
Residing at : Anil Bhawan  
Alampotta Veedu, Koovalasery P.O  
Thiruvananthapuram. : Applicant**

**(By Advocate Mr. S.Krishna Kumar )**

**Versus**

- 1. Union of India represented by the Secretary  
Ministry of Home Affairs  
North Block, New Delhi.**
- 2. The Director General of Central Reserve Police Force  
Lodhi Road, New Delhi - 110 003.**
- 3. The Inspector General of Police  
Southern Sector  
Central Reserve Police Force  
Road No.12, Banjara Hills  
Hyderabad.**
- 4. The Deputy Inspector General of Police,  
Group Centre, Central Reserve Police Force  
Pallippuram, Thiruvananthapuram.**
- 5. The Additional Deputy Inspector General of Police,  
Group Centre ,Central Reserve Police Force  
Pallippuram, Thiruvananthapuram. : Respondents**

**(By Advocate Mr. Varghese P.Thomas )**

**The application having been heard on 15.06.2007, the  
Tribunal on the same day delivered the following :**

**ORDER**

**HON'BLE DR.K.B.S.RAJAN, JUDICIAL MEMBER**

**The applicant is a candidate for the post of Sahai  
Karmachari in the C.R.P.F. in it office as per advertisement in  
News papers. He had appeared for an open interview before the**

Additional D.I.G.P., Group Centre, C.R.P.F., Pallippuram, Trivandrum on 20.10.2006. He was qualified in the Tests, but in the medical examination, the Doctor informed that he was suffering from hyper tension. The applicant is at the age of 19 and doing all the manual labours. Thereafter Dr.N.Jayaraja, Professor of Medical College, Trivandrum certified that he is not suffering from hyper tension and his blood pressure is normal. Than again on 16.01.2007, on re-medical examination, the same doctor of C.R.P.F. certified that he is suffering from hyper tension. The respondents may be directed to subject the applicant to review medical examination by a medical board properly constituted as per rules in the light of medical certificate issued by the Professor of Medical College, Trivandrum which states that there was no hyper tension. Hence the O.A is filed.

2. The respondents have contested the O.A. According to them, the applicant has sought for a re-medical test only vide letter dated 17.01.2001 and that as per the existing instructions on the subject, in the review medical of Group D candidates, only one medical officer is detailed and no board of medical officers is detailed.

3. Counsel for applicant submitted that in an identical issue raised in O.A 72/2007 wherein it was held that it could have been appropriate and in the interest of an impartial assessment if the review medical board has been constituted

with more than one Doctor. It was, further, directed therein that the respondents in the interest of justice should constitute a review medical board of two Doctors and refer the applicant for a review medical examination again and that such a review medical review examination shall be done within three weeks from the date of receipt of a copy of this order.

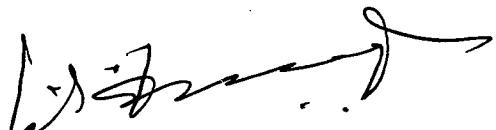
4. Taking into account the facts and circumstances of the instant case, it is felt that interest of justice would be met if the respondents are directed to get a medical board constituted with two Doctors and the applicant be subjected to medical examination by the board, the decision of which shall be taken into account by the respondents. This drill may be performed within a period of three weeks from the date of communication of this order.

5. Thus, Original Application is allowed to the above extent. No costs.

Dated, the 15th June, 2007.



K.S.SUGATHAN  
ADMINISTRATIVE MEMBER



K.B.S.RAJAN  
JUDICIAL MEMBER

vs